

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 28TH MARCH, 2008 AT 9.30 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE

1.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/01/2004, dated the 12 th April, 2004, as required under section 182 of the Electricity Act, 2003.
2.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/02/2004, dated the 12 th April, 2004, as required under section 182 of the Electricity Act, 2003.
3.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/03/2004, dated the 12 th May, 2004, as required under section 182 of the Electricity Act, 2003.
4.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/04/2004, dated the 16 th July, 2004, as required under section 182 of the Electricity Act, 2003.
5.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/05/2004, dated the 10 th August, 2004, as required under section 182 of the Electricity Act, 2003.
6.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/06/2004, dated the 31 st August, 2004, as required under section 182 of the Electricity Act, 2003.
7.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/07/2004, dated the 30 th November, 2004, as required under section 182 of the Electricity Act, 2003.
8.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/08/2004, dated the 23 rd December, 2004, as required under section 182 of the Electricity Act, 2003.

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9.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/09/2004, dated the 28 th December, 2004, as required under section 182 of the Electricity Act, 2003.
10.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/10/2005, dated the 6 th January, 2005, as required under section 182 of the Electricity Act, 2003.
11.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/11/2005, dated the 19 th May, 2005, as required under section 182 of the Electricity Act, 2003.
12.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/12/2005, dated the 26 th July, 2005, as required under section 182 of the Electricity Act, 2003.
13.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/13/2005, dated the 27 th December, 2005, as required under section 182 of the Electricity Act, 2003.
14.	A MINISTER	to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2005-2006, as required under sections 104(4) and 105 (2) of the Electricity Act, 2003.
15.	A MINISTER	to lay on the Table the Annual Report of the Haryana Forest Development Corporation Limited for the year 1998-1999, as required under section 619-A (3) (b) of the Companies Act, 1956.
16.	A MINISTER	to lay on the Table the Annual Report of the Haryana Forest Development Corporation Limited for the year 1999-2000, as required under section 619-A (3) (b) of the Companies Act, 1956.
17.	A MINISTER	to lay on the Table the Annual Report of the Haryana Forest Development Corporation Limited for the year 2000-2001, as required under section 619-A (3) (b) of the Companies Act, 1956.
18.	A MINISTER	to lay on the Table the 33 rd Annual Report of the Haryana Seeds Development Corporation Limited for the year 2006-2007, as required under section 619-A (3) (b) of the Companies Act, 1956.
19.	A MINISTER	to lay on the Table the 40 th Annual Report & Accounts of the Haryana Agro Industries Corporation Limited Chandigarh for the year 2006-2007, as required under section 619-A (3) (b) of the Companies Act, 1956.

V. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES

1. THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION to present the Thirty Seventh Report of the Committee on Subordinate Legislation for the year 2007-2008.
2. THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES to present the Thirty Seventh Report of the Committee on Government Assurances for the year 2007-2008.

3. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC ACCOUNTS to present the Sixty Second Report of the Committee on Public Accounts for the year 2007-2008 on the Reports of the Comptroller and Auditor General of India for the years ended (i) 31st March, 2002 (Revenue Receipts) (ii) 31st March, 2003 (Civil).
4. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS to present the Fifty Fourth Report of the Committee on Public Undertakings for the year 2007-2008 on the Reports of the Comptroller and Auditor General of India for the years 2003-2004 and 2004-2005 (Commercial).
5. THE CHAIRPERSON OF THE COMMITTEE ON ESTIMATES to present the Thirty Seventh Report of the Committee on Estimates for the year 2007-2008 on the Budget Estimates for 2007-2008 Rural Development Department and Industries & Commerce Department.
6. THE CHAIRPERSON OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES, SCHEDULED TRIBES AND BACKWARD CLASSES to present the Thirty First Report of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2007-2008.
7. THE CHAIRPERSON OF THE COMMITTEE OF HARYANA VIDHAN SABHA TO EXAMINE THE FIGURES OF WAIVED LOANS OF FARMERS IN HARYANA to present the Report of the Committee of Haryana Vidhan Sabha to examine the figures of waived loans of farmers in Haryana.

VI. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 2) Bill, 2008. A MINISTER to introduce the Haryana Appropriation (No. 2) Bill;
to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;
Also to move that the Bill be passed.
2. The Haryana State Board of Technical Education Bill, 2008. A MINISTER to introduce the Haryana State Board of Technical Education Bill;
to move that the Haryana State Board of Technical Education Bill be taken into consideration at once;
Also to move that the Bill be passed.

3. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2008. A MINISTER to introduce the Haryana Legislative Assembly (Facilities to Members) Amendment Bill;
- to move that the Haryana Legislative Assembly (Facilities to Members) Amendment Bill be taken into consideration at once;
- Also to move that the Bill be passed.
4. The Haryana Legislative Assembly (Allowances and Pension of Members) Second Amendment Bill, 2008. A MINISTER to introduce the Haryana Legislative Assembly (Allowances and Pension of Members) Second Amendment Bill;
- to move that the Haryana Legislative Assembly (Allowances and Pension of Members) Second Amendment Bill be taken into consideration at once;
- Also to move that the Bill be passed.
5. Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill, 2008. A MINISTER to introduce Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill;
- to move that Guru Jambheshwar University of Science and Technology Hisar (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
6. Chaudhary Devi Lal University Sirsa (Amendment) Bill, 2008. A MINISTER to introduce Chaudhary Devi Lal University Sirsa (Amendment) Bill;
- to move that Chaudhary Devi Lal University Sirsa (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
7. The Maharshi Dayanand University (Amendment) Bill, 2008. A MINISTER to introduce the Maharshi Dayanand University (Amendment) Bill;
- to move that the Maharshi Dayanand University (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.

8. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill, 2008. A MINISTER to introduce Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill;
- to move that Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
9. The Kurukshetra University (Amendment) Bill, 2008. A MINISTER to introduce the Kurukshetra University (Amendment) Bill;
- to move that the Kurukshetra University (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
10. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2008. A MINISTER to introduce the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill ;
- to move that the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
11. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2008. A MINISTER to introduce the Haryana Salaries and Allowances of Ministers (Amendment) Bill ;
- to move that the Haryana Salaries and Allowances of Ministers (Amendment) Bill be taken into consideration at once;
- Also to move that the Bill be passed.
12. The Haryana Legislative Assembly (Allowances and Pension of Members) Third Amendment Bill, 2008. A MINISTER to introduce the Haryana Legislative Assembly (Allowances and Pension of Members) Third Amendment Bill;
- to move that the Haryana Legislative Assembly (Allowances and Pension of Members) Third Amendment Bill be taken into consideration at once;
- Also to move that the Bill be passed.
13. Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Bill, 2008. A MINISTER to introduce Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Bill;
- to move that Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak Bill be taken into consideration at once;
- Also to move that the Bill be passed.